

NOTIFICATION NO.121/2020

In modification to the changes made by The Hon'ble The Chief Justice in the Sitting Arrangement vide Notification Nos.110/2020, 111/2020, 112/2020, 114/2020, 115/2020 and 116/2020 dated 23.03.2020, 12.04.2020, 17.04.2020, 19.04.2020, 23.04.2020 and 30.04.2020 respectively confining the Hon'ble Court to hear fresh admissions, adjourned admissions and emergent hearing of cases through Video Conferencing only, subject to the permission of the respective Hon'ble Benches, the following changes are effected in the Sitting Arrangement from **01.06.2020 to 03.07.2020** unless modified earlier.

Sl.No.	HON'BLE JUDGES	SUBJECTS
1	The Hon'ble The Chief Justice and Senthilkumar Ramamoorthy, J	Public Interest Litigations relating to Forest, Public Health, Infrastructure and Government Policies Writ Appeals against all Final Orders passed by the Learned Single Judge (Other than Tax Matters) Writ Appeal against Interlocutory / Interim Orders passed by the learned single Bench (Other than tax matters) – from the year 2019 Writ Petitions challenging vires of Act, Rules or Regulations Division Bench Writ Petitions and Writ Appeals relating to Judicial Service and Service of Court Employees including High Court Employees, Writ Petitions/Writ Appeals filed by or against the High Court
2	Vineet Kothari, J and R.Suresh Kumar, J	Public Interest Litigations relating to Environment, Water and Coastal Environment Preservation, Fishermen and Street Vendors Regulations Writ Appeal against Interlocutory / Interim Orders passed by the learned single Bench (Other than tax matters) – upto the year 2018 Tax Cases arising from Indirect Tax Laws (Including Customs, Excise, GST, Sales Tax, etc.) Tax Cases arising from Direct Tax Laws (like Income Tax Act, Wealth Tax Act) – Upto the year 2017 Original Side Appeals from the year 2018
3	R.Subbiah, J and R.Pongiappan, J	First Appeals and Second Appeals to be heard by a Division Bench Special Tribunal Appeals Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunals and Family Courts Commercial Appellate Division Appeals from Commercial Division of High Court relating to Admiralty, Arbitration and Intellectual Property matters

4	M.Sathyannarayanan, J and Abdul Qudhose, J	Commercial Appellate Division Appeals from Commercial Division of High Court (Other than Admiralty, Arbitration and Intellectual Property Matters) Commercial Appellate Division Appeals from Commercial Courts, to be heard by Division Bench All other Appellate Side Cases to be heard by a Division Bench which are not specifically assigned to any other Division Bench Tax Cases arising from Direct Tax Laws (like Income Tax Act, Wealth Tax Act) – from the year 2018 Original Side Appeals – upto the year 2017
5	N.Kirubakaran, J and R.Hemalatha, J	Habeas Corpus Petitions All Criminal Appeals and other Criminal Cases to be heard by a Division Bench – (including Crime Against Women and Children) Criminal Contempt and Appeals relating to Orders in Contempt Proceedings Writ Petitions to be heard by a Division Bench which are not specifically assigned to any other Division Bench
6	M.M.Sundresh, J and Krishnan Ramasamy, J	Public Interest Litigation which are not specifically assigned to any other Court Appeals/Writ Petitions/Civil Revision Petitions arising from the orders of Central Administrative Tribunal SARFAESI, IBC and other Bank related cases in connection with SARFAESI Cases relating to National Company Law Tribunal
7	T.S.Sivagnanam, J	Writ Petitions relating to Cinema, Electricity, APM, Education, Municipalities, Panchayat and Local Bodies, Cooperative Societies, Motor Vehicle, Forest and Industries, Land Reforms, Land Tenancy, ULC, Land Ceiling and Land Acquisition and other Land Laws including cases relating to Patta and other issues relating to Land Revenue and Registration – upto the year 2017
8	M.Duraiswamy, J	Transfer Civil Miscellaneous Petitions Civil Miscellaneous Appeals (Other than Motor Accident Claims Tribunal Cases and Arbitration cases) Civil Miscellaneous Second Appeals
9	T.Raja, J	Writ Petitions relating to Service - upto the year 2012
10	K.Ravichandrabaabu, J	Writ Petitions relating to General Miscellaneous and Mines and Minerals – from the year 2018
11	Pushpa Sathyannarayana, J	Writ Petitions relating to General Miscellaneous and Mines and Minerals – upto the year 2017

12	K.Kalyanasundaram, J	First Appeals
13	S.Vaidyanathan, J	Civil Revision Petitions, upto the year 2017 Civil Revision Petitions - NPD from the year 2018
14	R.Mahadevan, J	Writ Petitions relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicle Tax), Customs and Central Excise, Prohibition and State Excise – upto the year 2017
15	V.M.Velumani, J	Civil Miscellaneous Appeals arising from Motor Accidents Claims Tribunal to be heard by a Single Bench – (upto the year 2014) – Civil Miscellaneous Appeals arising from Motor Accidents Claims Tribunal to be heard by a Single Bench – arising from Chennai, Tiruvallur, Kancheepuram Districts - from the year 2015
16	V.Bharathidasan, J	Writ Petitions relating to Service – From the year 2013 to 2017
17	D.Krishnakumar, J	Civil Revision Petitions - PD - from the year 2018
18	V.Parthiban, J	Writ Petitions relating to Service - from the year 2018
19	R.Subramanian, J	Second Appeal - from the years 2011 - arising from Chennai, Tiruvallur and Kancheepuram Districts
20	M.Govindaraj, J	Writ Petitions relating to Labour and RTI Act Writ Petitions relating to Freedom Fighters Pension Scheme
21	M.Sundar, J	Applications for setting aside of arbitral awards under Sec.34 of the Arbitration and Conciliation Act, 1996 and/or Sections 30 and 33 of the Arbitration Act, 1940 including cases relating to Commercial Division in the above classification Company Petitions and Company Appeals
22	M.S.Ramesh, J	Cases relating to Commercial Division i.e. Civil Suits (Commercial)
23	S.M.Subramaniam, J	Civil Miscellaneous Appeals from arising Motor Accident Claims Tribunal to be heard by a Single Bench – other than Chennai, Tiruvallur and Kancheepuram Districts - from the year 2015
24	Anita Sumanth, J	Writ Petitions relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicle Tax), Customs and Central Excise, Prohibition and State Excise – from the year 2018 Writ Petitions relating to HR & CE
25	T.Ravindran, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – From the year 2011 to 2015

26	N.Sathish Kumar, J	Civil Suits including Undefended Suits and Framing of Issues and connected Interlocutory Applications, upto the year 2013 (except Commercial Division Cases) Insolvency Petitions Arbitration Matters, including cases relating to Commercial Division, which are not specifically assigned to any other Bench Civil Miscellaneous Appeals and Civil Revision Petitions relating to Arbitration Laws
27	N.Seshasayee, J	Second Appeal - upto the year 2010 Second Appeal - from the years 2011 - arising from Districts other than Chennai, Thiruvallur and Kancheepuram
28	A.D.Jagadish Chandira, J	Criminal Original Petitions - Bail and Anticipatory Bail Petitions for cancellation, relaxation or modification of Bail and Anticipatory Bail All other Petitions concerning Bail and Anticipatory Bail
29	P.Rajamanickam, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – From the year 2016
30	P.T.Asha, J	Civil Suits including Undefended Suits and Framing of Issues and connected Interlocutory Applications, from the year 2014 (except Commercial Division Cases) Original Petitions (other than Arbitration Matters) Testamentary Original Suits and Original Matrimonial Suits
31	M.Nirmal Kumar, J	CBI and Prevention of Corruption Act Cases (Except Bail and Anticipatory Bail Applications) Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – upto the year 2010 Criminal Original Petitions (u/s 407 and 482 Cr.P.C.), WP (Cr.P.C.) – Upto the year 2015
32	N.Anand Venkatesh, J	Writ Petitions relating to Cinema, Electricity, APM, Education, Municipalities, Panchayat and Local Bodies, Cooperative Societies, Motor Vehicle, Forest and Industries, Land Reforms, Land Tenancy, ULC, Land Ceiling and Land Acquisition and other Land Laws including cases relating to Patta and other issues relating to Land Revenue and Registration – from the year 2018

33	G.K.Ilanthiraiyan, J	Criminal Original Petitions (u/s.407 and 482 of Cr.P.C.), WP (Cr.P.C.) – From the year 2016
<p data-bbox="477 258 1211 289" style="text-align: center;">//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//</p> <p data-bbox="131 325 399 390">High Court, Madras Dated: 30.05.2020</p> <p data-bbox="1143 325 1468 390" style="text-align: right;">M.JOTHIRAMAN REGISTRAR (JUDICIAL)</p>		